

We are not progressing due to burgeoning population. It is working as a sort of hurdle in the path of our progress. Our country has seen alround development; we have got Five Year Plans which are formulated in the Parliament, but everything seems negligible before this population.

I want to give certain suggestions for the rural development. I appeal to this House that work on rural housing schemes and rural electrification should be accelerated. The schemes are being framed on paper at present, they are yet to be given a shape. Drinking water schemes should be completed soon. The roads in the rural areas are negligible at present. During Seventh Five year Plan, these should be constructed in a large number. A scheme has been prepared under which provision for 16 houses for Harijans and Adivasis in every block has been made. I appeal to this House that as urban housing development schemes have been prepared in cities, similarly, housing development schemes should be prepared for rural areas also. This way the Government will be able to make houses available in rural areas. Alongwith this I also suggest that village complex should be constructed in rural areas in which markets, cinema halls, schools and colleges and health centres should be provided so that people have not to go to cities as also they may not have to migrate to the cities. Technical education should be provided in the rural areas so that the rural children get technical education there itself. Industries should be set up there. But what we see today is that there is a shortage of electricians and carpenters in those areas. In the rural areas the trade of handicrafts is facing the threat of extinction. The number of tractors has increased in the villages and there has also been augmentation of irrigation facilities like tubewells. But there is a shortage of mechanics who may be required to rectify the defects whenever these are developed in the tubewells etc. Such institutions should be opened at the block level in which provision of technical education may be made and the rural youths may start their own job after receiving training there and they may not have to go towards the cities. We are shocked when we see the unsatisfactory

condition of the means of irrigation. Even now the farmer cannot grow crops without water. He has to depend on the vagaries of the nature. If there is good rains, he hopes for good crops. If there is no rains, his production declines. Therefore, the irrigation facilities should be made available to the maximum extent. Some funds were allotted under R.L.E G.P. programme for the provision of irrigation facilities, cleanliness and repair work of the canals, but this year the Government have directed that funds will not be provided for repairs etc. under this programme. I would like to make demand in this House that while making allotment, funds should also be provided for irrigation which is also a part of our 20 Point Programme, because the State Governments are not taking adequate interest in it. For cleaning the canals, a sum of Rs. 150 per kilometre has been fixed. In this time of high prices such a little amount is not sufficient to carry out this work. The farmer is always affected by the natural calamities. The State Governments should be directed to help the farmers. There is a provision of insurance in case his standing crops are affected by hailstorms or are destroyed in fire. But this has not been implemented properly. In this respect a clear cut order should be issued that the Government should provide compensation to the farmer whose crops have been damaged, so that he may offset his loss. The farmers should be exempted from paying the land revenue and irrigation charges, because the farmer is affected very adversely by the floods and drought. With these words, I express my gratitude that you have given me an opportunity to speak.

17.18 hrs.

STATEMENT RE : INCIDENT WHICH TOOK PLACE ON 25TH JULY, 1986 IN DISTRICT FARIDKOT (PUNJAB)

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD) : Sir, it is with a great sense of sorrow and anguish I have to inform this House that today at about 6

[Shri Ghulam Nabi Azad]

A.M. when a Deluxe bus of the PPSU Roadways Transport Corporation proceeding from Muktsar to Chandigarh reached near Village Labaniawali, some unidentified extremists who were travelling in the same bus shot dead 13 passengers and injured 7 others of one community. After committing the crime, the culprits fled away. Senior civil and police officers have rushed to the scene of incident, and intensive combing operations by para-military forces and the police are underway to nab the culprits.

District authorities and the police all over the State have been put on maximum alert to guard against the outbreak of trouble at other sensitive places in the State. D.G. Police, who was at Delhi for a meeting, has also rushed to Muktsar to personally supervise the combing operations and other necessary law and order measures in the area. It is learnt that the Governor of Punjab and the Chief Minister of Punjab are visiting the place of occurrence at Muktsar town during the course of the day. The Home Minister is also visiting the affected area today and has left Delhi by special plane. He will have discussions with the Chief Minister to review the situation arising out of today's incident and to further tighten security measures in the State.

2. I am confident that this House will join me in condemning such acts of violence which create disharmony and misunderstanding amongst different sections of society and in conveying our deep sympathies to the bereaved families. While authorities are making all efforts to apprehend the culprits, I would appeal to all communities and all sections of public opinion to strive and maintain communal harmony and peace and continue to work together for defeating the evil designs of the terrorists and anti-national forces.

MR. CHAIRMAN : Now, the discussion to continue. Shri Harish Rawat.

SHRI NAWAL KISHORE SHARMA : Mr. Chairman, all of us are sorry for the incident and aggrieved to learn of it.

MR. CHAIRMAN : There is no question to be allowed.

SHRI NAWAL KISHORE SHARMA :

It is a statement by the Minister. A Member has the right to ask questions. So, I would like to know, in view of the fact that these 13 persons have been killed what have you done with regard to the compensation to the bereaved families. You have not mentioned anything about it. The Government should come forward with a good amount as compensation to the bereaved families.

MR. CHAIRMAN : The Minister will not reply. Under rule 372, Member is not allowed to put any question.

SHRI NAWAL KISHORE SHARMA : Because a statement has been made in the House, the Members have a right to make a query.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Things are happening without rules. There should be compensation.

SHRI PRIYA RANJAN DAS MUNSI (Howrah) : Mr. Chairman, apart from the whole House endorses the view of Mr. Sharma regarding compensation, you should express your concern.

SHRI SOMNATH RATH (Aska) : It is not a question. It is a submission to the chair. Why do you not take it as a submission to the chair ?

MR. CHAIRMAN : The chair is bound by the rules. You give a notice on that. No appeals now.

SHRI SOMNATH RATH : We can make submission to you.

SHRI SHANTARAM NAIK (Panaji) : I would suggest that in the public interest, the particular rule may be suspended and the Minister may give the information.

MR. CHAIRMAN : You give a notice for suspension of that rule.

SHRI CHINTAMANI PANIGRAHI : I hope the Minister is prepared to answer.

MR. CHAIRMAN : Even if he is prepared, it is not allowed.

SHRI PRIYA RANJAN DAS MUNSI : Without asking questions to the Minister,

the House can express views and make submissions to you. It is a serious matter. It is not an ordinary thing.

MR. CHAIRMAN: The rule does not permit it. I find, there is a discussion on this subject on Monday. All those who wish to express their views, may so at that time.

SHRI V. KRISHNA RAO (Chikballapur): You kindly permit the Minister to answer.

SHRI PRIYA RANJAN DAS MUNSI: Sir, at our behest, you should express your opinion which he can hear. He may not be answering the question but there is nothing against for the Minister to hear the views of the Members, through you.

MR. CHAIRMAN: I am afraid, you have already wasted so much time.

SHRI SOMNATH RATH: Under Rule 372, no question can be put. We are not demanding that.

MR. CHAIRMAN: Let us have it on Monday.

SHRI CHINTAMANI PANIGRAHI: We do not intend to put any question. The Chair can give any direction. You can give some direction. You have the power.

MR. CHAIRMAN: I have drawn the attention of all the Members that a full scale discussion is posted to Monday. On Monday, we can have a full discussion.

SHRI AJAY MUSHRAN (Jabalpur): We believe the families should be given compensation to an appreciable quantum. We want to know your views; Not his.

SHRI PRIYA RANJAN DAS MUNSI: It is for the State Government to do it. Not the Central Government.

[Translation]

SHRI HARISH RAWAT (Almora): Even if the hon. Minister is not in a position to furnish the information now, he may inform the House later on.

[English]

SHRI AJAY MUSHRAN: We are not contravening Rule 372.

SHRI T. BASHEER (Chirayinkil): Compensation should be given immediately. You decide discussion for Monday. That is all right. This is our concern that this giving compensation should be done immediately. The hon. Minister is here. I think he understands the feelings of the House.

[Translation]

SHRI HARISH RAWAT: He may not make any announcement right now but he may do so after a couple of hours.

[English]

SHRI T. BASHEER: We do not want an answer. We want action.

MR. CHAIRMAN: What has to be announced has already been announced by the hon. Minister.

SHRI GHULAM NABI AZAD: They are only concerned about compensation. I would like to say that in such cases, the Punjab Government is already giving compensation. In all the cases, not only this case. In all those cases who have been killed in such activities, the Punjab Government has given Rs. 20,000 each. It will be done in this case also.

MR. CHAIRMAN: It is for the State Government.

[Translation]

SHRI HARISH RAWAT: Mr. Chairman, Sir, after listening to the statement made by the hon'ble Minister of Home Affairs, I think there will be no one whose heart has not been touched or who is not worried.

17 27 hrs.

RESOLUTION RE : GROWTH OF INDIAN ECONOMY—Contd.

[English]

MR. CHAIRMAN: You should speak on the resolution now.